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|-----|--|-------|
| 7. | Annexure-F/1.
Copy of Letter No.8588 dated 7.08.2024. | 20-28 |
| 8. | Annexure-G/1.
Copy of Notice dated 27.02.2023. | 29-30 |
| 9. | Annexure-H/1.
Copy of attendance sheet
dated 15.03.2023. | 31 |
| 10. | Annexure-J/1.
Copy of Letter No.1669 dated 12.04.2023. | 32-35 |
| 11. | Annexure-K/1.
Copy of Enumeration List. | 36 |
| 12. | Annexure-L/1.
Copy of LR Register. | 37-40 |
| 13. | Annexure-M/1.
Copy of Letter No.15867 dated 1.12.2021. | 41 |
| 14. | Annexure-N/1.
Copy of Letter vide Memo No.5838
dated 5.06.2024. | 42 |
| 15. | Annexure-O/1.
Copy of Site Inspection Report
dated 12.09.2023. | 43 |

Cuttack

Date:28.08.2024.


Addl. Government Advocate.

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

O.A. No.42 of 2024/EZ.

Bimal Hembram & another. ... Applicant.
-Versus-
State of Orissa & others. ... Respondents.

**AFFIDAVIT FILED BY THE
CHIEF SECRETARY TO GOVERNMENT
OF ODISHA PURSUANT TO DIRECTION
DATED 15.07.2024.**

I, Sri Manoj Ahuja, aged about 59 years, Son of Sri Ramesh Ch. Ahuja, presently working as Chief Secretary, Government of Odisha, Lok Seva Bhawan, Lok Seva Marg, Unit-II, Bhubaneswar, Dist: Khurda do hereby solemnly affirm and state as follows:-

1. That I am Opp.Party No.1 in this case and swearing this affidavit pursuant to direction dated 15.07.2024 passed in the abovementioned original application.

2. That the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata vide order dated 15.07.2024 has directed the deponent to file personal affidavit in the abovementioned case.

Manoj Ahuja
Manoj Ahuja
AMBHIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO-ON-56/2004
28.08.24



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3. That I have gone through the abovementioned original application and have understood the contents thereof. In my official capacity I am well acquainted with the facts of the case and thus competent to swear this affidavit.

4. That the Original Application filed by Sri Bimal Hembrem and other alleging the illegal diversion of forest land for industrialization by IDCO Odisha without following the process laid down under Forest Conservation Act 1980 and prayed to the Hon'ble Tribunal to restrain the private respondents and IDCO from accessing and using the forest land for industrial activity until approval of Central Government is obtained under Forest Conservation Act of 1980.

5. That the averments made in paragraphs-1 and 2 of the Original Application call for no reply from this deponent.

6. That the averments made in paragraph-3 of the Original Application are false, baseless and hereby denied. In this regard, it is humbly submitted that the field enquiry report submitted by the R.I. Byree on 20.12.2021 and the joint field visit memorandum of the Tahasildar, Darpan, Revenue Supervisor and RI Byree submitted on 4.06.2022 vide Lease Case No.50/2021 which revealed the fact that the land bearing Hal plot No.4368(p) measuring an area of Ac.11.19 dec kisam-

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NOTARY, CUTTACK TOWN
REGD. NO-ON-56/2021

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Patita, Hal plot No.4367 measuring an area of Ac1.00 dec kism-Patita, Hal plot No.4591 measuring an area of Ac.0.20 dec Kism-Sarada-III, Hal plot No.4596 measuring an area of Ac.0.26 dec kism-Sarada-II, Hal plot No.4600 measuring an area of Ac.1.75 dec kism-Sarada-III, Hal Plot No.4601 measuring an area of Ac.0.70 dec kism-Sarada III, Hal plot No.4692(p) measuring an area of Ac.5.50 dec kism-Patita total area of Ac.20.60 dec are free from encroachment and other litigation, no such Govt. institution found over the land schedules. Copies of field visit report dated.20.12.2021 of R.I. Byree and Joint field visit memorandum of the Tahasildar, Darpan dated 4.06.2022 are annexed herewith as **Annexure-A/1 & B/1** respectively.

Further, the field enquiry report submitted by RI Byree on 28.10.2022 and the joint field visit memorandum dated 9.01.2023 of Tahasildar, Darpan, Revenue Supervisor and RI Byree vide Lease Case No.48/2022 which revealed that the plots bearing Plot No.4582 measuring an area of Ac.0.20 dec out of Ac.0.30 dec kism-Sarada III, Plot No.4583 measuring an area of Ac.0.06 dec kism-Sarada-III, Plot No.4587 measuring an area of Ac.0.10 dec kism-Sarada-III, Plot No.4588 measuring an area of Ac.0.03 dec kism-Sarada-III, Plot No.4589 measuring an area of Ac.0.24 dec kism-Sarada-III, Plot No.4590 measuring an area

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AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO-ON-56/2004

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of Ac.0.06 dec kism-Sarada-III, Plot No.4594 measuring an area of Ac.0.30 dec kism-Sarada-III, Plot No.4629 measuring an area of Ac.29.01 dec out of Ac.79.00 dec kism-Patita total area Ac.30.00 dec leased out also free from encroachment and other litigation, no such Govt. institution found over the land schedule. Copies of field visit report dated 28.10.2022 of R.I.Byree and Joint field visit memorandum dated 9.01.2023 are annexed herewith as **Annexure-C/1 & D/1** respectively.

7. That in reply to the averments made in paragraph-4 of the Original Application, it is humbly submitted that an area of Ac.20.60.dec pertaining to plot Nos.4368, 4367, 4591, 4596, 4600, 4601 and 4629 of Vill-Byree in fast phase vide Lease Case No.50/2021 and an area of Ac30.00 dec pertaining to plot Nos.4528, 4583, 4587, 4588, 4589, 4590, 4594 and 4629 of Vill-Byree in 2nd phase vide Lease Case No.48/2022 in total area of Ac.50.60 dec was leased out in favour of Chief General Manager(Land) IDCO, Janapath, Bhubaneswar for establishment of industries as per the provisions of O.G.L.S Rules,1983.

8. That in reply to the averments made in paragraph-5 of the Original Application, it is humbly submitted that the presence of wild Elephants and their movements in different forest blocks and nearby areas

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AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO-ON-56/2004


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located within 2 km of project site have been reported to the higher quarter. The information of the Elephant movements reported through iWLMS of 2022 & 2023 with 10 km radius map have been submitted to the higher quarter. Copy of Elephant movements report through iWLMS of 2022 & 2023 with 10 km radius map is annexed herewith as **Annexure-E/1**.

9. That in reply to the averments made in paragraph-6 of the Original Application, it is humbly submitted that the Hal plot No.4368 measuring an area of Ac.161.36 dec kism-Patita recorded under Hal khata no.1298 (Abada Jogya Anabadi) of Vill-Byree. The Hal plot no.4368 relates to temporary plot No.3854, which relates to sabik plot No.2024 and the kism of the said sabik plot recorded as "Padia". Copy of the report submitted by District Office vide letter No.8588 dated 7.08.2024 is annexed herewith as **Annexure-F/1**.

10. That in reply to the averments made in paragraph-7 of the Original Application, it is humbly submitted that the sabik kism of the plot recorded as "Padia", which does not attract the provision of Section-2 of Forest Conservation Act, 1980.

11. That the averments made in paragraph-8 of the Original Application, call for no reply from this deponent.


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NOTARY, CUTTACK TOWN
REGD. NO-ON-56/2004

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12. That the averments made in paragraphs-9 &10 of the Original Application are false, baseless and hereby denied. In this regard, it is humbly submitted that the petitioner filed a writ petition bearing WP(C) No.1592/2023 before the Hon'ble High Court of Odisha, Cuttack and the Hon'ble High Court vide order dated 3.02.2023 while disposing of the said writ petition has directed the Opposite Party No.3 i.e. the Tahasildar, Darpan to consider the objection upon giving opportunity of hearing to petitioners and the result of the said hearing be made to the petitioners before proceeding further in the lease Case. As per direction of the Hon'ble High Court, the Opposite Party No.3 (Tahasildar, Darpan) issued notice on 27.02.2023 to the petitioners for hearing of the objections on 15.03.2023. Copy of notice dated 27.02.2023 is annexed herewith as **Annexure-G/1**.

The petitioners and others were present on the date of hearing i.e. on 15.03.2024 and all objections heard and disposed of by the Tahasildar, Darpan. Copy of the attendance sheet of the date of hearing dated 15.03.2023 is annexed herewith as **Annexure-H/1**,

As per the direction of Hon'ble High Court, the proceeding details submitted to the petitioner through special messenger vide letter No.1669 dated


AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO-ON-56/2004

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12.04.2023. Copy of the letter No.1669 dated. 12.04.2023 is annexed herewith as Annexure-J/1.

13. That in reply to the averments made in paragraph-11 of the Original Application, it is humbly submitted that the lease agreement for an area of Ac.20.60 dec executed on 22.09.2022 and for an area of Ac.30.00 dec executed on 10.03.2023 in favour of 'The Odisha Industrial Infrastructure Development Corporation'. The total area of Ac.50.60 dec handed over to IDCO, Odisha from the date of the agreement.

14. That in reply to the averments made in paragraph-12 of the Original Application, it is humbly submitted that the sabik Kism of the plots are non-forest kism, hence, the Forest Conservation Act, 1980 is not applicable.

15. That in reply to the averments made in paragraph-13 of the Original Application, it is humbly submitted that the sabik kism of the total area of Ac.50.60 dec leased out to the IDCO, Odidha Bhubaneswar comes under the non-forest category. Hence, there is no requirement for Forest Diversion Plan.

16. That in reply to the averments made in paragraph-14 of the Original Application, it is humbly submitted that in response to the averments made in




AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO-ON-56/2004

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this Para, is related to IDCO Ltd. Regarding FDP of proposed Rail Corridor, 4.519 ha of Revenue Forest land have been selected which contains Cashew nut plantation developed by Soil Conservation Department and 336 nos. of different species of trees have been enumerated over the proposed area for Rail Corridor. Copy of enumeration list is annexed herewith as **Annexure-K/1**.

17. That in reply to the averments made in paragraph-15 of the Original Application, it is humbly submitted that the copy of Amin report vide Annexure-7 to the Original Application revealed that the Amin reported to record the temporary plot no.3854 of area Ac.220.97 dec in Abadajogya Anabadi khata of the village-Byree with Kisam-Pathuria Jungle. Thereafter, the report of the Amin amended and the kisam of the temporary plot bearing no.3854 recorded as "Patita" by the concerned authority. Copy of the LR Register is annexed herewith as **Annexure-L/1**.

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The Amin further reported that the temporary plot 3854 co-related to sabik plot No.2024. The report submitted by the district office vide letter no.8588 dated 7.08.2024 vide **Annexure-F/1** which reveals that the Hal plot no.4368 co-relate to temporary plot 3854 and the temporary plot related to sabik plot no.2024 and the kisam of the sabik plot-2024 recorded as

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REGD. NO-ON-56/2004

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“Padia”, which is a non-forest kism. Hence, the sabik kism of the Hal plot No.4368 may be treated as non-forest kism.

18. That the averments made in paragraph-16 of the Original Application call for no reply from this deponent.

19. That in reply to the averments made in paragraph-17 of the Original Application, it is humbly submitted that the field enquiry report submitted by the R.I. Byree and the joint field visit memorandum of the Tahasildar, Darpan, Revenue Supervisor and RI Byree dated 4.06.2022 revealed the fact that there was no forest growth found over the plots.

It is further submitted that the proposed land for establishment of ‘My home cement’ on Mouza Byree is ‘Patita’ Kism land as per letter No.15867 dated 01.12.2021 of the ADM, Jajpur and not included in the DLC. Copy of letter of ADM, Jajpur is annexed herewith as **Annexure-M/1**.

20. That in reply to the averments made in paragraph-18 of the Original Application, it is humbly submitted that averments made in this paragraph is related to IDCO Ltd. and the IDCO has initiated the process for filing of application for Forest Diversion Proposal.


AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO-ON-56/2004

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21. That the averments made in paragraphs-19 to 22 of the Original Application, call for no reply from this deponent.

22. That in reply to the averments made in paragraph-23 of the Original Application, it is humbly submitted that the proposed Railway corridor of the project, the revenue forest land over an area 4.519 ha has been involved in the project and the said area contains scrub growth and old cashew plantation which is a regular path of Elephants which has been communicated to CCF (WL), Odisha, Bhubaneswar vide letter under memo No. 5838 dated 05.06.2024. Copy of memo No.5838 dated 05.06.2024 is annexed herewith as **Annexure-N/1**.

23. That in reply to the averments made in paragraphs-24 and 25 of the Original Application, it is humbly submitted that the presence of wild Elephant and other wild animals namely Monkey, Rabbit, Mongoose, Common Myna, Crow, Cobra, Python, Rat snake, Monitor Lizard in nearby surrounding area of the project have been reported in Site Inspection Report submitted on 12.09.2023. Copy of Site Inspection Report dated 12.09.2023 is annexed herewith as **Annexure-O/1**.

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AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO-ON-56/2004

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24. That the averments made in paragraph-26 of the Original Application, call for no reply from this deponent.

25. That the averments made in paragraph-27 of the Original Application regarding the position of wild Elephant movement has already been explained in the foregoing paragraphs. It is further humbly submitted that the Kapilash Wild Life Sanctuary is located 13.82 km distance from the proposed site.

26. That the averments made in paragraph-28 of the Original Application, call for no reply from this deponent.

27. That in reply to the averments made in paragraph-29 of the Original Application, it is humbly submitted that the kisam of all the plots leased out are Sarada-3, Sarada-2 and Patita. Hence, the Gochara land of the village remained intact.

28. That the averments made in paragraphs-30 and 31 of the Original Application, call for no reply from this deponent.

29. That in reply to the averments made in paragraph-32 of the Original Application, it is humbly submitted that the tribal deity is situated at the distance

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AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO-ON-56/2004

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of 200 meter from the back side of the Compound Wall of My Home Industries.

30. That the averments made in paragraph-33 of the Original Application, call for no reply from this deponent.

31. That in reply to the averments made in paragraph-34 of the Original Application, it is humbly submitted that the Joint field visit memorandum revealed that there was no forest growth found over the plots leased to the IDCO, Odisha. Hence, the objective of the Forest (Conservation) Act of 1980 not affected.


32. That the averments made in paragraph-35 of the Original Application, call for no reply from this deponent.

33. That in reply to the averments made in paragraph-36 of the Original Application, it is humbly submitted that the total area leased out to The Odisha Industrial Infrastructure Development Corporation (IDCO) not comes under the forest land category. The kisam of all the lands are Sarada-III, Sarada-II and Patita, which are category of non-forest land.

34. That the averments made in paragraphs-37 to 39 of the Original Application, call for no reply from this deponent.

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AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO-ON-56/2004

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35. That the Respondent craves the leave of the Hon'ble Court to file fresh affidavit, it required in the interest of the lis.

36. That the original application is otherwise improper unjustified and as such is liable to be dismissed.

37. That the facts stated above are true to the best of my knowledge and belief based on official records.

Identified by:-

Samarat Palnauk
Advocate

Muniraj Ahuj
Deponent.

Certificate

Certified that the cartridge papers are not readily available.

Kolkata

Date:28.08.2024

Samarat Palnauk
Addl. Government Advocate.



M. Ahuja
The above named deponent being identified by S. Palnauk Adv. solemnly affirm and states before me that the contents of AMAS are true to the best of AMAS their knowledge and belief

AMAS
28.08.24

AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
Regd. No.-ON-56/2004

To

The Tahasiladar, Darpan, Dhanmandal

Sub: Inquiry details regarding the lease.

Office Letter No. 4949 dated 08.12.2021

Sir,

As per your direction, I am submitting herewith the necessary information regarding the details of the lands proposed to leased out.

1. Applicant's name: CGM Land IDCO, Bhubaneswar.
2. Details of the land to be leased

<u>Mouza</u>	<u>Khata</u>	<u>Plot No.</u>	<u>Area</u>	<u>Kissam</u>
Byree	1298	4368(p)	Ac.11.19	Patita
Byree	1298	4367	Ac.01.00	Patita
Byree	1298	4591	Ac.0.20	Sarada-II
Byree	1298	4596	Ac.0.26	Sarada-II
Byree	1298	4600	Ac.1.75	Sarada-II
Byree	1298	4601	Ac.0.70	Sarada-II
Byree	1298	4629	Ac.5.50	Patita

3. The said plots are free from encroachment as per Tressnaksa(Trace Map).
4. It appears from the survey that the proposed land have no sairat source.
5. There are no forest trees on the proposed land.
6. No development work has been done on the proposed land.
7. The proposed land has not been given in any form of lease.
8. Road connectivity to the proposed land is there.
9. Notice shall be issued to the general public for inviting objection for the said purpose.

The report is submitted for kind perusal at your end.

Yours faithfully

Sd/- Revenue Inspector, Byree
Sd/- Tahasildar, Darpan
Sd/- Revenue Supervisor,
Darpan Tahasil

True Copy attested
Tahasildar, Darpan

-15-

Annexure-B/L

JOINT FIELD VISIT MEMORANDUM OF SRI PRADIPA KUMAR SETHY, O.A.S-A (J.B.) TAHASILDAR, DARPAN ON PROPOSAL OF GOVT. LAND IN FAVOUR OF CHIEF GENERAL MANAGER, (LAND) IDCO, ODISHA, BHUBANESWAR FOR ESTABLISHMENT OF INDUSTRIES AND ALLIED ACTIVITIES AT VILLAGE-BYREE.

Joint field verification has been conducted today, i.e. 04.06.2022 in the presence of concerned Revenue Supervisor and Revenue Inspector, Byree as per the land schedule given below for the purpose for establishment of Industries & allied activities at Village-Byree.

Following observations have been made by the joint verification team.

1. There is suitable approach road connecting to the proposed site.
2. The proposed lands of the proposed plots are free from encroachment and other litigation.
3. There is no forest growth exist over the suit land.
4. There is no sairat source or minor mineral over the said plot.
5. The case land belongs to Village- Byree which comes under rural area.
6. The case land is suitable for the purpose as above.

Land Schedule

Mouza	Khata No.	Plot No.	Area	Kissam
Byree	1298 (A.J.A.)	4368(P)	Ac.11.19 dec. out of Ac.161.36 dec	Patita
		4367	Ac.1.00 dec.	Patita
		4591	Ac.0.20 dec.	Sarad-III
		4596	Ac.0.26 dec.	Sarad-II
		4600	Ac.1.75 dec.	Sarad-III
		4601	Ac.0.70 dec.	Sarad-III
		4629(P)	Ac.5.50 dec. out of Ac.79.00 dec.	Patita
Total Area=Ac.20.60 dec.				

9.04/06/22
Revenue Inspector
Byree

9.06.22
Revenue Supervisor,
Darpan Tahasil, Dhanmandal
Revenue Supervisor
DARPAN TAHASIL

Tahasildar, Darpan
Dhanmandai
Tahasildar,
Darpan

True Copy attested
Tahasildar, Darpan

- X -

Annexure C/A

Translated copy

To

The Tahasiladar, Darpan, Dhanmandal

Sub: Inquiry details regarding the lease.

Office Letter No.5146 dated 17.10.2022

Sir,

As per your direction, I am submitting herewith the necessary information regarding details of the land proposed to be leased out.

1. Applicant's name is CGM Land IDCO, Bhubaneswar.
2. Details of the land to be leased

<u>Mouza</u>	<u>Khata</u>	<u>Plot No.</u>	<u>Area</u>	<u>Kissam</u>
Byree	1298	4583	Ac.0.06	Sarada-3
		4588	Ac.0.03	Sarada-2
		4587	Ac.0.10	Sarada-3
		4589	Ac.0.24	Sarada-3
		4582	Ac.0.20	Sarada-3
		4594	Ac.0.30	Sarada-3
		4629(p)	Ac.29.01	Patita

3. The said plots are free from encroachment.
4. It appears from the survey that the proposed land have no sairat source.
5. There are no forest trees on the proposed land.
6. No development work has been done on the proposed land.
7. The proposed land has not been given in any form of lease.
8. Road connectivity to the proposed land is there.
9. Notice shall be issued to the general public for inviting objection for the said purpose.
10. Even though the Kissam of the above plots are Sarada-3 & Sarada-2, however there is no cultivation on the said plots.

The report is submitted for kind perusal at your end.

Yours faithfully

Sd/- Revenue Inspector

True Copy attested

 Tahasiladar, Darpan

~~XXXX~~ Annexure - 0 / 1

JOINT FIELD VISIT MEMORANDUM OF SRI SUBHADARSAN MISHRA, O.A.S-A (J.B.) TAHASILDAR, DARPAN ON PROPOSAL OF GOVT. LAND IN FAVOUR OF CHIEF GENERAL MANAGER, (LAND) IDCO, ODISHA, BHUBANESWAR FOR ESTABLISHMENT OF INDUSTRIES AND ITS ALLIED ACTIVITIES AT VILLAGE-BYREE.

Joint field verification has been conducted today, i.e. 09.01.2023 in the presence of concerned Revenue Supervisor and Revenue Inspector, Byree as per the land schedule given below for the purpose for establishment of Industries & allied activities at Village-Byree.

Following observations have been made by the joint verification team.

1. There is suitable approach road connecting to the proposed site.
2. The proposed lands of the proposed plots are free from encroachment and other litigation.
3. There is no forest growth exist over the suit land.
4. There is no salrat source or minor mineral over the said plot.
5. The case land belongs to Village- Byree which comes under rural area.
6. The case land is suitable for the purpose as above.

Land Schedule

Mouza	Khata No.	Plot No.	Area	Kissam
Byree	1298 (A.J.A.)	4582(P)	Ac.0.20 dec. out of Ac.0.30 dec	Sarad-III
		4583	Ac.0.06 dec.	Sarad-III
		4587	Ac.0.10 dec.	Sarad-III
		4588	Ac.0.03 dec.	Sarad-II
		4589	Ac.0.24 dec.	Sarad-III
		4590	Ac.0.06 dec.	Sarad-III
		4594	Ac.0.30 dec.	Sarad-III
		4629(P)	Ac.29.01 dec. out of Ac.79.00 dec.	Patita
Total Area=Ac.30.00 dec.				

[Signature]
9.1.2023
Revenue Inspector,
Byree

[Signature]
9.1.23
Revenue Supervisor,
Darpan Tahasil, Dhanmandal
Revenue Supervisor
DARPAN TAHASIL

[Signature]
9.01.23
Tahasildar, Darpan
Dhanmandal
Tahasildar,
Darpan

True Copy attested
[Signature]
Tahasildar, Darpan

85°54'0"E 85°56'0"E 85°58'0"E 86°0'0"E 86°2'0"E 86°4'0"E 86°6'0"E 86°8'0"E 86°10'0"E

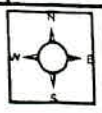
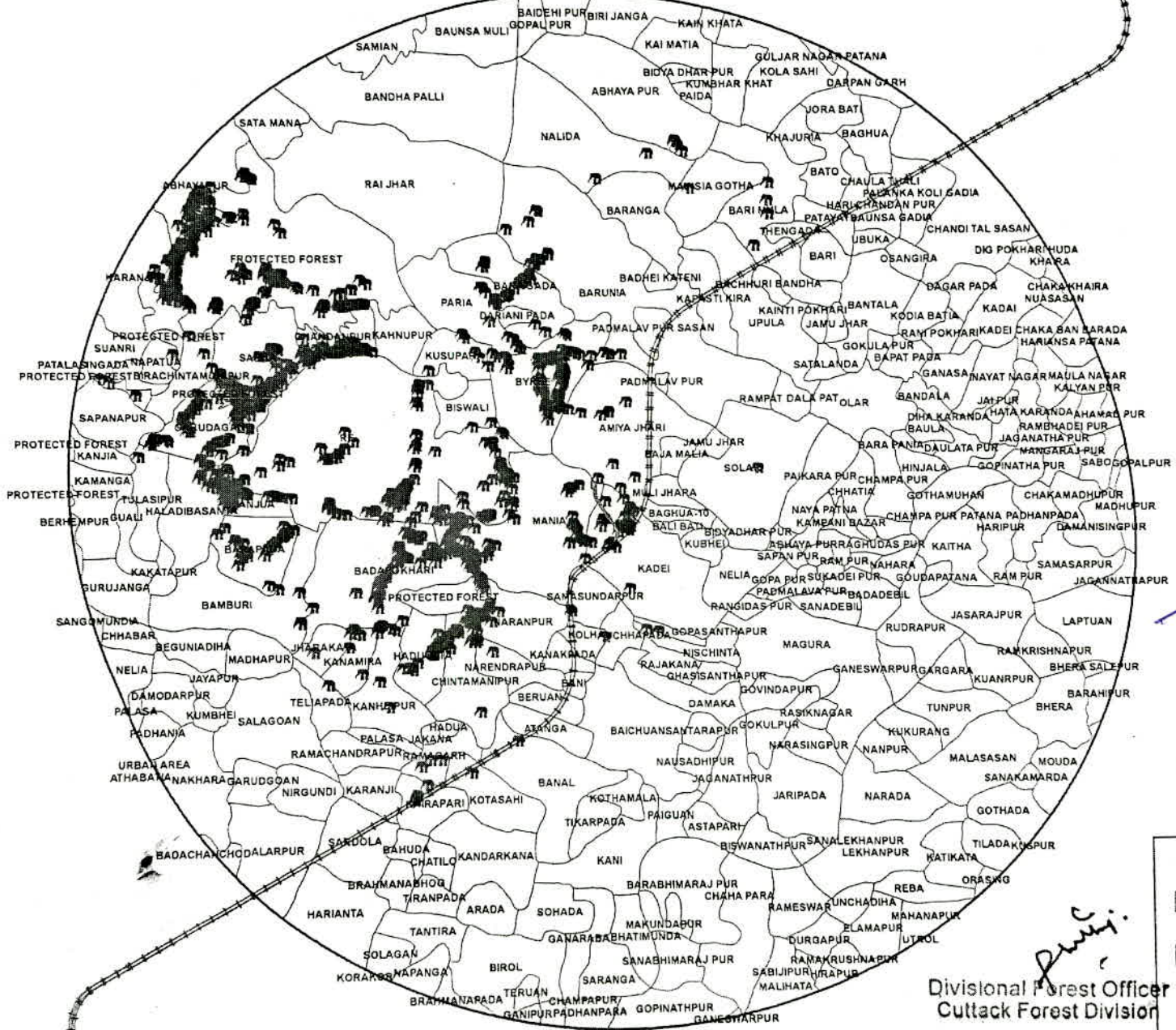
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20°34'0"N
20°32'0"N

MAP SHOWING THE LOCATION OF ELEPHANT MOVEMENT [IWLMS-2023] AT PROPOSED RAIL CORRIDOR IN 10 KM RADIUS

Annexure-E/I
Series

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True copy attested
Arun
 Asst. Conservator of Forests
 Cuttack Forest Division

SCALE:- 1:125000

Legend

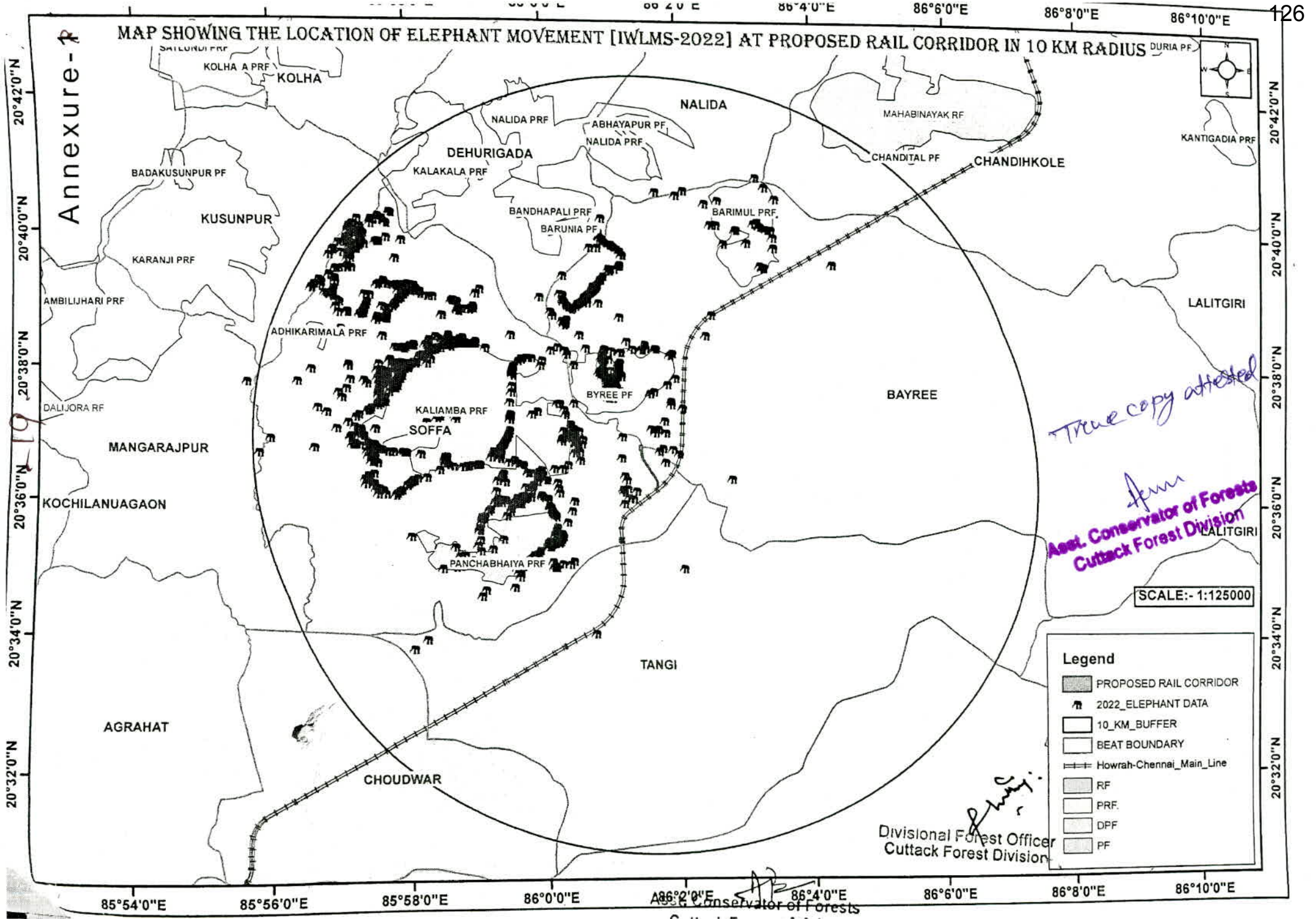
- PROPOSED RAIL CORRIDOR
- 2023_ELEPHANT
- 10_KM_BUFFER
- VILLAGE BOUNDARY
- Howrah-Chennai_Main_Line

Punit
 Divisional Forest Officer
 Cuttack Forest Division

85°54'0"E 85°56'0"E 85°58'0"E 86°0'0"E 86°2'0"E 86°4'0"E 86°6'0"E 86°8'0"E 86°10'0"E

Annexure-1

MAP SHOWING THE LOCATION OF ELEPHANT MOVEMENT [IWLMS-2022] AT PROPOSED RAIL CORRIDOR IN 10 KM RADIUS



True copy attested

*Asst. Conservator of Forests
Cuttack Forest Division*

SCALE:- 1:125000

Legend

- PROPOSED RAIL CORRIDOR
- 2022_ELEPHANT DATA
- 10_KM_BUFFER
- BEAT BOUNDARY
- Howrah-Chennai_Main_Line
- RF
- PRF.
- DPF
- PF

[Signature]
Divisional Forest Officer
Cuttack Forest Division

[Signature]
Asst. Conservator of Forests

Annexure - F/1
Series

COLLECTORATE, JAJPUR

Ph 06728-222001(O) 222330 (R) Fax -222087
E-mail: dm-jajpu@nic.in. Web site: www.jajpur.nic.in
[Record Room]

Letter No 8588 Date 07 08 2024

To

The Tahasildar, Darpan

Sub: - Supply of information/ documents in respect of mouza- Byree for O.A No. 42/2024/EZ filed by Bimal Hembram and another Vrs State of Odisha and others before the learned National Green Tribunal, Eastern Zone Bench, Kolkata..

Ref.: Your office letter No.3335/ dt05.08.2024.

Sir,

In inviting a reference to the subject cited above, I am to say send herewith the required information / documents along with the report of Amin, District Record room in respect of mouza- **Byree** for taking further necessary action at your end.

Yours faithfully

Jajpur
07/08/2024
Deputy Collector, Record Room
Collectorate, Jajpur

True Copy attested
Tahasildar, Darpan



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ମୌଜା-ପଞ୍ଚୀ, ଧାନ-ବଢ଼ଣା ନଂ ୧୦୪୧୭ ଉକ୍ତକର୍ମୀ ଲୁଧାଣ୍ଡୁ
ଫେଜିଲ୍ଡର କୁ ଘନସ୍ୱକାଣ୍ଡୁ ଛା ମଜାସାତ ଖେ ହାଲୁସୁର
ଠାକାଣ ୨ ହାଲୁ କିମ୍ପାସ ପଢ଼ି ଘଲେ ତ ସାବକ ସୁଲ ୨୦୨୪ ସୁ
୨ ସାବକ କିମ୍ପାସ ପଢ଼ିଆ ହଲୁଣ ଘରୁ ।

ମାତ୍ର ୨କ୍ର ମୌଜା ୨ ଧନିନ ପଦକ୍ର ହିସୋର୍ଲକୁ ଘନସ୍ୱକାଣ୍ଡୁ
ଛା ମଜାସାତ ଖେ, ସାବକ ସୁଲ ୨୦୨୪ ସୁ, ସାବକ ଧାପନ ୫୦୦
୬୨ ସାବକ କିମ୍ପାସ ହଲୁଣ କରାସାତ ନହି ।

ଛି ହିସୋର୍ଲ ସହ ୨କ୍ର ମୌଜା ୨ ହାଲୁ ଉକ୍ତକର୍ମୀ
ଘନସ୍ୱକାଣ୍ଡୁ, ଲୁଧାଣ୍ଡୁ ଫେଜିଲ୍ଡର କର୍ମୀ ତ ଧନିନ ହିସୋର୍ଲକୁ ସଂଲୁଖ
କରାଗଲୁ ।

Shubhanshu Malhi, Amin
District Record Room
Collectorate, Jaipur.

True Copy attested

Tahasildar, Darpan



୧୫୩୧୧୬ କଟାଳୀ ୨୭୦୫ ଡି.ଏ. ପୁ. ୩୩୫୦ ୬୨ ରକ୍ଷା ସଂଖ୍ୟା ୧୨୩୪ ୨.୬. ୩୩୫୦
 ଗୃହଣ ସଂ. ୩୩୫୦ ୫୨୦ କା ୧୨ ୨୨୩ ୧

କ୍ର. ନମ୍ବର ଓ ବୃତ୍ତନାମ	କିସମ	ରକ୍ଷା									କିସମ ସଂଖ୍ୟା	କିସମ ସଂଖ୍ୟା	କିସମ ସଂଖ୍ୟା	କିସମ ସଂଖ୍ୟା	କିସମ ସଂଖ୍ୟା	କିସମ ସଂଖ୍ୟା
		କିସମ ସଂଖ୍ୟା			କିସମ ସଂଖ୍ୟା			କିସମ ସଂଖ୍ୟା								
		୩	୩	୩	୩	୩	୩	୩	୩	୩						
୧୫	୧୬	୧୭	୧୮	୧୯	୨୦	୨୧	୨୨	୨୩	୨୪	୨୫	୨୬	୨୭	୨୮	୨୯	୩୦	୩୧
X	X				X	X		X	X							
୩୩୫୦ ୨୦୨୪	କଟିକା କଟିକା				୧୧୧.୫୨	୧୧୧.୫୨		୧୧୧.୫୨	୧୧୧.୫୨							
X	X				X	X		X	X							

hushranehi Malk
 07.08.24
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COMPARED BY ME
 And found Correct
 07.08.24
 COMPARED.

[Signature]
 Deputy Collector
 Record Room
 Collectorate, Jaipur

Certified to be true copy
[Signature]
 Section Officer Revenues
 S.L.R. Section
 Collectorate Jaipur
 Authorised U/S 76 of CRM-1964

True Copy attested
[Signature]
 Tahasildar, Darpan

- X -



ଖଟିୟାନ

ମୌଜା କୈଥୀ
 ଥାନା ବଡ଼ଚଣା
 ଥାନା ନମ୍ବର ୧୦୪୧

ତହସିଲ ଦର୍ପଣ
 ତହସିଲ ନଂ ୧୮
 ଜିଲ୍ଲା ପାଟଣା

ପରିଶିଷ୍ଟ - କ
 ଫର୍ମ ନଂ ୯୯
 ପରିଚ୍ଛେଦ - ୪୦୨

୧। ଖଟିୟାନର କ୍ରମିକ ନମ୍ବର	୨। ଜମିଦାରଙ୍କ ନାମ ଓ ଖୋଖାଟ ବା ଖଟିୟାନର ନମ୍ବର		୩। ପ୍ରକାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ			
୧୨୮	ଓଡ଼ିଶା ସରକାର ମେସ୍ଜାନ ନମ୍ବର ୧		ଧାବାଦ ଯୋଗ୍ୟ ଅନାବାଦୀ			
୪। ପୃଷ୍ଠ	୫। ତେସ୍					୬। କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖଜଣାର ବିବରଣୀ
	ଜଳକର	ଖଜଣା	ସେସ୍	କ୍ରିସାର ସେସ୍ ଓ ଅନ୍ୟାନ୍ୟ ସେସ୍ ଯଦି କିଛି ଥାଏ	ମୋଟ	
୭। ବିଶେଷ ଅନୁସନ୍ଧାନ ଯଦି କିଛି ଥାଏ ।				<p align="center">BLANK SPACE FOR STAMPING</p> <p>Certified to be a true and correct copy of the record of rights which has been finally prepared under section 4 of section 30 of the Orissa Consolidation of Holdings and Prevention of Fragmentation of Lands Act, 1956 and published on...22.04.1998... in accordance with the provision contained in section 10 of the said Act and with rule 2 of the Orissa Consolidation of Holdings and Prevention of Fragmentation of Lands Rules, 1956 on...1.4.1999.....</p> <p align="right">331- Assistant Consolidation Officer Circle...CHHATTA</p>		

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 Tahasildar Darpan



କେ ନମ୍ବର	ପୁର ନମ୍ବର ଓ କମିର ସ୍ଥାନାୟ ନାମ		ଉ.- ଉ.-	ରକବା			କେତୁକୁ ହୋଇ ନଥିବା କମିର କିସମ	ମତ୍ତବ୍ୟ (ଅନ୍ୟ ବିବରଣୀ ସହ କୌଣସି ପ୍ରକା ବା ବ୍ୟକ୍ତିଙ୍କ ସ୍ୱାର୍ଥ ବା ସ୍ୱତ୍ୱ ଥିଲେ ତାହା ଏଠାରେ ଉଲ୍ଲେଖ ହେବ)
	କେତୁକୁ ହୋଇଥିବା ପୁର	କେତୁକୁ ହୋଇନଥିବା ପୁର		ଃ	ଡି:	ହେ:		
୧	୨	୩		୫	୬	୭	୮	୯
		X ୪୩୬୮		X	X	X	X	
		X		X	X	X	X	
		୩୩୩୩		୩୬୦	୦୮			

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07.08.24
COMPARER

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Sashi...
Section Officer Revenues
S L.R., Section
Collectorate Jajpur
Authorised U/S 76 of ORM-1964

7.8.2024

S...
Deputy Collector
Record Room
Collectorate, Jajpur

True Copy attested
[Signature]
Jahasildar, Darpan

-20- Annexure - Translated copy
F/L Services

COLLECTORARE, JAJPUR

Ph 06728-222001(O)22233o(R) Fax- 222087

E-mail: dm-jajpu@nic.in. Web site: www.jajpur.nic.in

[Record Room]

Letter No 8588 Date 07.08.2024

To

The Tahasildar, Darpan

Sub: - Supply of information/ documents In respect of mouza- Byree for O.A. No 42/2024/EZ filed by Bimal Hembram and another Vrs State of Odisha and others before the learned Nation Green Tribunal, Eastern Zone Bench, Kolkata.
Ref.: Your office letter No. 3335/ dt. 05.08.2024.

Sir,

In inviting a reference to the subject cited above, I am to say send here with the required information / documents along with the report of Amin, District Record Room in respect of mouza- Byree for taking further necessary action at your end.

Yours faithfully

Sd/- Deputy Collector, Record
Room Collectorate, Jajpur

True Copy attested

Tahasildar, Darpan



Mouza- Byree, PS- Badachana No. 1041, on verification of Consolidation (Chakabandi) Land Register, it is found that the Kissam of Hal Plot No.4368 is 'Patita' and the Kissam of Sabik Plot No.2024 (part) is 'Padia' which has been mentioned in the Consolidation Land Register.

But on verification of the enquiry report of Amin, it is found that there is no any Kissam has been mentioned on Sabik Plot No.2024(part), Sabik Khata No.610.

Enclosed herewith the Hal Consolidation RoR, copy of Land Register and Amin Report in this report.

Sd/- Shubhranshu Malik, Amin
District- Record Room
Collectorate, Jajpur

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Tahasildar, Darpan

Part II: Land Register of Consolidation operation.

Parisista- Ka

Form No- 66 Units Name- Byree Tahasil and Tahasil No. Darpana-18

Intersection - 266 Thana & Thana No. Dist- Jajpur

1. Serial No.-
2. First Part of Consolidation Operation Serial No.
3. Description of First Part of Consolidation Operation of Collum Nos.5 & 6
Odisha Government Khewat No.1.
4. Name and Thana of Mouza: Byree No- 1041
5. Status of the Tenant- Government Mahala
6. New Khata No.1246, Consolidation Khata No.1298

Plot No other than unutilized consolidation plots			An old plot or part of an old plot taken for creation of new Plot					Amount of compensation										
Chaka No	Plot No	Kissam of other than Chaka Plot	From Original Khata	From other than Land lord Khata.	Area	Exchange Rate	value								Total assessed value	Deposit amount	Received amount	
7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25

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Tahasildar, Darpan

District record room- Collectorate, Jajpur

As per direction under Rule-15, Case No.2305/1997, Plot No.4368 measuring an area of Ac.5.00 dec has been recorded in Hal Khata No.590/Ka, Part Plot No.4368/4713

Assessed value of new plot	Total assessed value of all plots of the Khata	Area of new plots	Total area of all new plots of the Khata	Number of Plots, Area & Kissam of non-consolidation plots of the khata			Total area of Anupajogi plots of the Khata	Total area of the Khata	Total payment of Rent & Cess	Payment of water tax	Name and Area of irrigation land	First Part of Consolidation Operation of Column Nos. 34 to 37 the details of the interest of the individual.				Remarks
				Plot No	Area	Kissam						Part-Iof Consolidation Operation	Name of the person	What kind of self-interest	Declared value of the interest	
26	27	28	29	30	31	32	33	34	35	36	37	38	39	40	41	42
				X 4368 3854 X	X 169. 52 X	X Patita X										

True Copy attested



Tahasildar, Darpan

Part II: Land Register.

Parisista- Ka

Form No-34 Mouza - Byree Thana No.1041 Tahasil No.18

Intersection -152 Thana: Badachana Tahasil: Darpan, Dist-

1. Serial No.-
2. Name, Address, Caste & Share if any of the Land Lord:
Abada Jogya Anabadi
3. Description of Khewat: Odisha Government Khewat No.1.
4. Khata No:1246
5. Status:

At the time of preparation of Land Register				Payment		
Rent	Cess	Water tax	Total	Fixed rent	Cess amount and payment date	Water tax
6	7	8	9	10	11	12

14- Special requirement if any

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 Tahasildar, Darpan

District record room- Collectorate, Jajpur

As per direction under Rule-15, Case No.2305, Plot No.3854 corrected the area and new plot No.3854/5715 recorded in New Khata No.590/Ka

Plot and block Name	Kisama	Area									Proportionate of ex-change	Nominal value of land	Value of trees, buildings, well and other things of the land			Special requirement if any at land		
		Chakabandhi Upajogi			Chakabandhi Anupajogi			Total					Details	Value	Compensatory proportionality	Name	Details	Price
		A.	D.	H.	A.	D.	H.	A.	D.	H.								
15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32	33
X 3854 2024(p)	X Patita Padia X				X 161. X	X 52 X		X 161. X	X 52 X									

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Tahasildar, Darpan

District record room- Collectorate, Jajpur

AMINAS INVESTIGATION REPORT

Parisista-Ka

Intersection - 133 Mouza: Byree Thana- Badachana Thana No. 1041

Form No- 27 Tahasil- Darpan Dist- Cuttack

SI No.	Hall- Sabaka plot No Hall- Sabaka Kisama Chaka name	Area			Amina's investigation details	Order of the Assistant Consolidated Officer
		Sabik	Determined by recession	To be determined after ground investigation		
1	2	3	4	5	6	7
	3854 2024(p) 'Pathuria Jungle'		242.97	220.97	Sabik Khata No.610 is Anabadi Khata During field enquiry, it is found that the area of the concerned plot is not matched with map and submitted trace of area of Ac.220.97 dec. The Kissam of the said plot is 'Pathuria Jungle' and there is nobody in possession of the said plot. Hence, Hal Plot No.3854, area of Ac:220.97 recorded under Abadha Jogya Anabadi Khata	Hal Plot No.3854 area of Ac.220.97 instead area of Ac.242.97, record under Abadha Jogya Anabadi Khata

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 Tahasildar, Darpan



Khatian

Appendix – A
Form No-99
Intersection - 402

Mauza: Byree
Police Station: Badachana
Police Station No: 1041

Tehsil: Darpan
Tehsil No.18
District : Jajpur

1) Serial No. of Khatiyaan	2) Name of Zamidar and serial number of Khewat or Khatian				3) Family name, father's name, caste and place of residence	
1298	Government of Odisha Khewat No.1				Admirable anarchist (Abadajogya Anabadi)	
4) Status	5) Payment				6) Details of incremental cost	
	Water Tax	Rent	Cess	Passover Cess and other Cess if any	total	
		0.00	0.00	0.00	0.00	
7) Bisesa Anusanga if any	<div style="position: absolute; bottom: 10px; left: 10px; color: purple; font-size: 1.2em;"> <p style="writing-mode: vertical-rl; transform: rotate(180deg);">True Copy attested</p> <p style="writing-mode: vertical-rl; transform: rotate(180deg);">Tahasildar, Darpan</p> </div>					

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Page- 2

Sd/- District record room- Collectorate, Jajpur

Chaka No	Plot No and local name of land		Boundary Tenant name	Area			Kissam of other than Chaka Plot	Remarks (If there is interest or personal interest of any citizen or person along with other details to be mentioned here
	Chaka plot No.	Other than Chaka Plot No.		Ac.	Dec.	Ha.		
1	2	3	4	5	6	7	8	9
		X 4368 X		X 161 X	X 52 X	X 65.3577 X	X Patita X	
		333		360	09	145.5956		

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Tahasildar, Darpan

ମୁଦ୍ରା କୋମ୍ପାନୀ ନମ୍ବର - ୪୮/୨୦୨୨



ତହସିଲ କାର୍ଯ୍ୟାଳୟ, ଦର୍ପଣ, ଧାନମଣ୍ଡଳ

ନୋଟିସ

P.RN0739
27.2.23

ପ୍ରାପ୍ତପୁସ୍ତକ:-

୧. ଶ୍ରୀ ବିମଳ ହେମ୍ବମ୍ବ, ପିତା-ନନ୍ଦ ହେମ୍ବମ୍ବ
 ୨. ଶ୍ରୀ ବିଶ୍ଵଜିତ ମହାନ୍ତି, ପିତା-ସ୍ଵର୍ଗତ ଅନନ୍ତ ଚରଣ ମହାନ୍ତି
 ସା-ବୈରୀ, ପୋଷ-ବୈରୀ, ଥାନା-ବୈରୀ, ଜିଲ୍ଲା-ଯାଜପୁର

ଏତଦ୍ଵାରା ଆପଣମାନଙ୍କ ଅବଗତ ନିମନ୍ତେ ଜଣାଇ ଦିଆଯାଉଅଛି ଯେ, ମାନ୍ୟବର ଉଚ୍ଚ ନ୍ୟାୟାଳୟ, ଓଡ଼ିଶା, କଟକଙ୍କ ନିର୍ଦ୍ଦେଶ କ୍ରମେ W.P.(C) No.୧୫୯୨/୨୦୨୩ ତା-୦୩.୦୨.୨୦୨୩ ରିଖରେ ହୋଇଥିବା ଆଦେଶ ମୁତାବକ ଲୀଜ କେସ ନମ୍ବର-୪୮/୨୦୨୨ ରେ ଆପଣମାନଙ୍କ ଦ୍ଵାରା ପ୍ରଦାନ କରାଯାଇଥିବା ଅଭିଯୋଗ ଦରଖାସ୍ତର ବିଚାର ନିମନ୍ତେ ଆସତା ତା.୧୫.୦୩.୨୦୨୩ ରିଖ ଅପରାହ୍ନ ୩.୦୦ ଘଟିକାକୁ ଦିନ ଧାର୍ଯ୍ୟ କରାଯାଇଅଛି । ଏଣୁ ଆପଣମାନେ ଉକ୍ତ ଦିନ ଓ ଧାର୍ଯ୍ୟ ସମୟରେ ନିମ୍ନ ସ୍ଵାକ୍ଷରକାରୀଙ୍କ ଇଞ୍ଜିଲାସରେ ଉପସ୍ଥିତ ରହି ଆପଣମାନଙ୍କ ପକ୍ଷ ରଖିବେ । ଧାର୍ଯ୍ୟ ତାରିଖ ଓ ସମୟରେ ଅନୁପସ୍ଥିତ ରହିଲେ ଉପରୋକ୍ତ ବାବଦରେ ଆପଣମାନଙ୍କର କିଛି ଅଭିଯୋଗ ନାହିଁ ବୋଲି ଧରି ନିଆଯାଇ ଆଇନ ଅନୁଯାୟୀ ପରବର୍ତ୍ତୀ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଗ୍ରହଣ କରାଯିବ ।


 ତହସିଲଦାର, ଦର୍ପଣ
 ତହସିଲଦାର, ଦର୍ପଣ
 ଧାନମଣ୍ଡଳ

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 Tahasildar, Darpan

~~3X~~

Bimal Hembray
Biswasit Mohanty

ସାହାଯ୍ୟ,

କାଳି ରାଜ୍ୟ ଆସିବାକୁ କାଳି ମଧ୍ୟସ୍ଥ କରି ପାରି
କାର୍ଯ୍ୟ ସମାପନ ।

ସାହାଯ୍ୟ
୨୦୧୧

S.A. Before me
[Signature]
Asst. Nazir
Darpan Tahasil

True Copy attested
[Signature]
Tahasildar, Darpan

- 20 - Annexure. B. / 1
Translated copy

TAHASIL OFFICE, DARPANA, DHANMANDAL

NOTICE

To,

1. Sri Bimal Hembram, Son of Nanda Hembram.
2. Sri Biswajit Mohanty, Son of Late Ananta Charan Mohanty
At/PO/PS: Byree, Dist: Jajpur.

It is hereby informed you that as per the order dated 03.02.2023 passed by the Hon'ble High Court, Odisha, Cuttack in W.P.(C) No 1592 of 2023 in connection Lease Case No.48 of 2022, the hearing on the complaints given by you scheduled to be held on 15.03.2023 at 3 PM in the Tahasil Office premises. You are also requested to present on the scheduled date and time and raise your objection. If you are absent on the said date and time, it will be held that you have no complaint regarding the above and further action will be taken as per law.

Sd/- Tahsildar, Darpana
Dated- 27.02.2023

True Copy attested

Tahsildar, Darpan


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Translated copy

Sd/- Bimal Hembram,
Sd/- Biswajit Mohanty

Sir,

Notice was given to the undersigned and the signatures were given for consideration

True Copy attested

Tahasildar, Darpan

Annexure-4/1

-X-

ATTENDANCE SHEET FOR CO-ORDINATION MEETING OBJECTIONERS OF VILLAGE-BYREE UNDER THE CHAIRMANSHIP OF TAHASILDAR, DARPAN ON DT.15.03.2023 IN THE CONFERENCE HALL OF TAHASIL OFFICE

Sl. No.	NAME	DESIGNATION	SIGNATURE	MOBILE NO.
1	2	3	4	5
1	SRI SUBHADARSAN MISHRA	TAHASILDAR DARPAN	<i>[Signature]</i> 15.03.23	8895512190
2	Biswanath Mohanty		Biswanath Mohanty	9439107596
3	Bimal Hembar		Bimal Hembar	824975728
4	Prasanta Kumar Muduli		Prasanta Kumar Muduli	7381128252
5	Dhameswar Swain		Dhameswar Swain	8698801018
6	Dileep Kumar Swain		Dileep Kumar Swain	9040236755
7	Pradyumn Kumar		Pradyumn Kumar	7457577151
8	Narahari Swain		Narahari Swain	9293651227
9	Bijaya Kumar Nayak		Bijaya Kumar Nayak	8908144896
10				
11				
12				
13				
14				
15				

True Copy attested

[Signature]
Tahasildar, Darpan

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ତହସିଲ କାର୍ଯ୍ୟାଳୟ, ଦର୍ପଣ, ଧାନମଣ୍ଡଳ

ପତ୍ର ସଂଖ୍ୟା ୧୨୨୧ /ତାରିଖ:- ୧୨.୦୪.୨୦୨୩

ପ୍ରାପ୍ତେଷୁ:-

- ୧. ଶ୍ରୀ ବିମଳ ହେମ୍ବମ୍, ପିତା-ନନ୍ଦ ହେମ୍ବମ୍
- ୨. ଶ୍ରୀ ବିଶ୍ଵଜିତ ମହାନ୍ତି, ପିତା-ସ୍ଵର୍ଗତ ଅନନ୍ତ ଚରଣ ମହାନ୍ତି
- ସା-ବୈରୀ, ପୋଷ-ବୈରୀ, ଆନା-ବୈରୀ, ଜିଲ୍ଲା-ଯାଜପୁର


ବିଷୟ:- ମାନ୍ୟବର ଉଚ୍ଚ ନ୍ୟାୟାଳୟ, ଓଡ଼ିଶା, କଟକଙ୍କ ନିର୍ଦ୍ଦେଶ କ୍ରମେ W.P.(C) No.୧୪୯୨/୨୦୨୩ ତା- ୦୩.୦୨.୨୦୨୩ ରିଖରେ ହୋଇଥିବା ଆଦେଶ ମୁତାବକ ଅଭିଯୋଗ ଶୁଣାଣୀ ସମ୍ବନ୍ଧେ ।

ମହାଶୟ,


ଉପରୋକ୍ତ ବିଷୟକୁ ଆଧାର କରି ମାନ୍ୟବର ଉଚ୍ଚ ନ୍ୟାୟାଳୟ, ଓଡ଼ିଶା, କଟକଙ୍କ ନିର୍ଦ୍ଦେଶ କ୍ରମେ W.P.(C) No.୧୪୯୨/୨୦୨୩ ରେ ହୋଇଥିବା ଆଦେଶ ଅନୁଯାୟୀ ଗତ ତା-୧୫.୦୩.୨୦୨୩ ରିଖ ଅପରାହ୍ନ ୩.୦୦ ଘଟିକା ସମୟରେ ତହସିଲଦାର, ଦର୍ପଣଙ୍କ ପ୍ରକୋଷ୍ଠରେ ଅନୁଷ୍ଠିତ ହୋଇଥିବା ଅଭିଯୋଗ ଶୁଣାଣୀର ଏକକିତା ଲିଖିତ ବିବରଣୀ ଆପଣଙ୍କ ଅବଗତି ନିମନ୍ତେ ପ୍ରେରଣ କରାଗଲା ।

୧- ଅଭିଯୋଗ ଶୁଣାଣୀର ଏକକିତା ଲିଖିତ ବିବରଣୀ ସଂଲଗ୍ନ କରାଗଲା

ଆପଣଙ୍କ ବିଶ୍ଵସ୍ତ,


ତହସିଲଦାର, ଦର୍ପଣ
୧୨.୦୪.୨୩

True Copy attested


Tahasildar, Darpan

* Bismul Hembram

ଅନୁପାଳନ ନିମନ୍ତେ ଅଭିଯୋଗ ଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମର ବିବରଣୀ

ଅଦ୍ୟ ତା.୧୫.୦୩.୨୦୨୩ ରିଖ ଅପରାହ୍ନ ୩.୦୦ ଘଟିକା ସମୟରେ ତହସିଲ କାର୍ଯ୍ୟାଳୟରେ ତହସିଲଦାର, ଦର୍ପଣକ ଅଧକ୍ଷତାରେ ନିମ୍ନସ୍ୱାକ୍ଷରକାରୀମାନଙ୍କ ଉପସ୍ଥିତିରେ ମାନ୍ୟବର ଉଚ୍ଚନ୍ୟାୟାଳୟ, ଓଡ଼ିଶା, କଟକ W.P.(C) ନମ୍ବର-୧୫୯୨/୨୦୨୩ ରେ ଆଦେଶ ସଂଖ୍ୟା-୦୧/ତାରିଖ-୦୩.୦୨.୨୦୨୩ ର ଅନୁପାଳନ ନିମନ୍ତେ ଏକ ଅଭିଯୋଗ ଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମ ଅନୁଷ୍ଠିତ ହୋଇଥିଲା। ଏଥିପାଇଁ ଆଦେଶକାରୀ/ଅଭିଯୋଗକାରୀମାନଙ୍କୁ ଉପସ୍ଥିତ ରହିବା ପାଇଁ ପୂର୍ବରୁ ତାରିଖ-୨୭.୦୨.୨୦୨୩ ଦିନ ଅବଗତ କରାଯାଇଥିଲା। ଉକ୍ତ ଅଭିଯୋଗ ଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମରେ ନିମ୍ନଅଭିଯୋଗକାରୀମାନଙ୍କ ସହିତ ତାଙ୍କ ଆଇନଜୀବୀ/ଓକିଲ ଉପସ୍ଥିତ ଥିଲେ। ଉକ୍ତ ଅଭିଯୋଗ ଶୁଣାଣି କାର୍ଯ୍ୟକ୍ରମରେ ଉଭୟ ଆଦେଶକାରୀ/ଅଭିଯୋଗକାରୀ ଓ ତାଙ୍କ ଆଇନଜୀବୀ/ଓକିଲ ନିମ୍ନଲିଖିତ ସମସ୍ୟାଗୁଡ଼ିକ ଉପରେ ବିହିତ କାର୍ଯ୍ୟାନୁଷ୍ଠାନ ଓ ଆଶୁ ସମାଧାନ ନିମନ୍ତେ ପକ୍ଷ ରଖିଥିଲେ।

ଅଭିଯୋଗକାରୀମାନଙ୍କ ମତ ଥିଲା ଯେ ବୈରୀ ମୌଜାରେ ଇଡକୋ, ଓଡ଼ିଶା, ଭୁବନେଶ୍ୱର ଲୀଜ ଦ୍ୱାରା ଜମି ଅଧିଗ୍ରହଣ ପରେ ଏହାକୁ ପରବର୍ତ୍ତୀ ସମୟରେ କାରଖାନା/କମ୍ପାନୀମାନଙ୍କୁ ହସ୍ତାନ୍ତର ହେବା ଫଳରେ ଉକ୍ତ ଅଞ୍ଚଳରେ ବାୟୁ ପ୍ରଦୂଷିତ ହେବା ଦ୍ୱାରା ଜନଜୀବନ ପ୍ରଭାବିତ ହେଉଅଛି ଓ ଜୀବନ ଧାରଣ କରିବା ଅସମ୍ଭବ ହୋଇପଡୁଛି।


ଉପରୋକ୍ତ ସମସ୍ୟାର ସମାଧାନ ତହସିଲଦାରଙ୍କ କ୍ଷମତା ପରିସର ଭୁକ୍ତ ନୁହେଁ। କୌଣସି କାରଖାନା/କମ୍ପାନୀ କୌଣସି ଅଞ୍ଚଳରେ ପ୍ରତିଷ୍ଠା ହେବା ପୂର୍ବରୁ ଜାତୀୟ ସବୁଜ ନ୍ୟାୟାଧିକରଣ ର ଅନୁମତି ପ୍ରାପ୍ତ ନିହାତି ଥିବା ଆବଶ୍ୟକ। ଯଦି N.G.T. ଅନୁମତି ପତ୍ର ନ ଥାଏ ତେବେ ଉକ୍ତ ମୌଜାରେ କାରଖାନା/କମ୍ପାନୀ ପ୍ରତିଷ୍ଠା ହୋଇପାରିବ ନାହିଁ।

ଅଭିଯୋଗକାରୀମାନଙ୍କ ମତରେ ଅଧିଗ୍ରହଣ ପାଇଁ ପ୍ରସ୍ତାବିତ ୩୦ ଏକର ସ୍ଥାନରେ ବହୁ ଆଦିବାସୀ ଲୋକେ ୧୦୦ ବର୍ଷ ଧରି ବସବାସ କରିଆସୁଛନ୍ତି, ସେମାନଙ୍କୁ ଉପଯୁକ୍ତ ଅଇଆଁନ ର ବ୍ୟବସ୍ଥା ନ କରି ସେମାନଙ୍କୁ ବିସ୍ଥାପିତ କରିବା ଯଥାର୍ଥ ନୁହେଁ।

ରାଜସ୍ୱ ନିରିକ୍ଷାକା, ବୈରୀଙ୍କ ତଦନ୍ତ ବିବରଣୀ ଓ ତହସିଲଦାରଙ୍କ ମିଳିତ ସରଜମିନ ତଦନ୍ତ ବିବରଣୀ ମୁତାବକ ପ୍ରସ୍ତାବିତ ଜମିର କୌଣସି ଆଦିବାସୀ ଲୋକ ବସବାସ କରୁନାହାନ୍ତି ଓ ପ୍ରସ୍ତାବିତ ଜମି ଅବରୋଧ ମୁକ୍ତ ଅଟେ।

ଅଭିଯୋଗକାରୀମାନଙ୍କ ମତରେ ତାଲମିଆ ସିମେଣ୍ଟ ପ୍ଲାଣ୍ଟ ରେ ଏକ କିଲୋମିଟର ଦୂରରେ ବଡ଼ ବୋରିଙ୍ଗ କରି ଭୂତଳ ଜଳ ବ୍ୟବହାର କରୁଛି, ଥାଉ ଏକ ସିମେଣ୍ଟ କାରଖାନା ହେଲେ ଏ ଅଞ୍ଚଳରେ ଭୂତଳ ଜଳର ଘୋର ଅଭାବ ଘଟିବ।


ତହସିଲଦାର, ଦର୍ପଣ
ଧାନମଣ୍ଡଳ

ଅବଶିଷ୍ଟାଣ ଦୁତୀୟ ପୃଷ୍ଠାକୁ
True Copy attested

Tahasildar, Darpan





ଓଡ଼ିଶାର ପ୍ରତ୍ୟେକ ଗ୍ରାମକୁ ପାନୀୟ ଜଳ ଯୋଗାଇ ଦେବା ନିମନ୍ତେ ଓଡ଼ିଶା ସରକାରଙ୍କ ମେଣ୍ଟା ପାନୀୟ ଜଳ ପ୍ରକଳ୍ପ କାର୍ଯ୍ୟକାରୀ ହେଉଅଛି। ଉକ୍ତ ପ୍ରକଳ୍ପ ଜରିଆରେ ପ୍ରତ୍ୟେକ ଘରକୁ ପାନୀୟ ଜଳ ଯୋଗାଣ ହେବା ଦ୍ଵାରା ଜଳ ର ଅଭାବ ରହିବ ନାହିଁ । ପୁନଶ୍ଚ ତହସିଲ ପ୍ରଶାସନ କିମ୍ବା ଜିଲ୍ଲା ପ୍ରଶାସନ କୌଣସି ସିମେଣ୍ଟ କାରଖାନାକୁ ଲାଜ ସୂତ୍ରେ ଜମି ପ୍ରଦାନ କରିନାହିଁ। ଇତ୍ୟାଦି, ଓଡ଼ିଶା, ଭୁବନେଶ୍ଵର ଲାଜ ସୂତ୍ରେ ଜମି ପ୍ରଦାନ ନିମନ୍ତେ ଆବେଦନ କରିଥିଲେ। ତାଙ୍କର ଆବେଦନ କୁ ଓଡ଼ିଶା ଭୂ-ବନ୍ଦୋବସ୍ତ ନିୟମ ୧୯୮୩ ଅନୁଯାୟୀ ଯାଞ୍ଚ କରାଯାଇ ଓ ଆବେଦନକାରୀ ସମସ୍ତ ମାନଦଣ୍ଡ ପୂରଣ କରିଥିବାରୁ ଏହାକୁ ଜିଲ୍ଲାପାଳ, ଯାଜପୁରଙ୍କ ନିକଟକୁ ପ୍ରେରଣ କରାଯାଇଥିଲା।

ପୁନଶ୍ଚ ଅଭିଯୋଗକାରୀମାନେ ତାଙ୍କ ଅଭିଯୋଗରେ ଦର୍ଶାଇଥିଲେ କି ପ୍ରସ୍ତାବିତ ଜମି ବୈରୀ ଗୋସମ୍ପଦର ମୁଖ୍ୟ ଚାରଣ ଭୂମି ଅଟେ।

ପ୍ରତ୍ୟେକ ଗ୍ରାମରେ ଓଡ଼ିଶା ଭୂ-ବନ୍ଦୋବସ୍ତ ନିୟମ ୧୯୮୩ ଅନୁଯାୟୀ ପାଞ୍ଚ ଶତକଡ଼ାରୁ ଊର୍ଦ୍ଧ୍ଵ ଉଦ୍‌ବୃତ୍ତ ଗୋଟର ଜମି ରହିବା କଥା ଯାହାକି ଗ୍ରାମର ଗୋସମ୍ପଦ ର ମୁଖ୍ୟ ଚାରଣ ଭୂମି ଅଟେ। କିନ୍ତୁ ପ୍ରସ୍ତାବିତ ଜମିର କିସମ ଯଥାକ୍ରମେ ଶାରଦ-୩, ଶାରଦ-୨ ଓ ପତିତ ଅଟେ।

ଅଭିଯୋଗକାରୀମାନେ ତାଙ୍କ ଅଭିଯୋଗରେ ଯୁକ୍ତି ରଖିଥିଲେ କି ପ୍ରସ୍ତାବିତ ଜମିରେ ବହୁ ଜଙ୍ଗଲି ପଶୁ ଯଥା ହାତୀ, ଜାତୀୟ ପକ୍ଷୀ ମୟୂର, ହରିଣ ବରାହ, କୁକୁରା, ଝିଙ୍କ ଇତ୍ୟାଦି ବସବାସ କରି ରହୁଛନ୍ତି।

ପ୍ରସ୍ତାବିତ ଜମିରେ ଯଦି କୌଣସି ଜଙ୍ଗଲି ପଶୁ କିମ୍ବା ପକ୍ଷୀ ଇତ୍ୟାଦି ରହୁଥାନ୍ତି ତେବେ ତାହାକୁ ପ୍ରସ୍ତାବିତ ସଂରକ୍ଷିତ ଜଙ୍ଗଲ(Proposed Reserve forest) ଘୋଷଣା କରିବା ଦାୟିତ୍ଵ/କ୍ଷମତା ପରିବେଶ ଓ ଜଙ୍ଗଲ ବିଭାଗର। ଉକ୍ତ ଅଭିଯୋଗର ସମାଧାନ ରାଜସ୍ଵ ବିଭାଗ ବା ତହସିଲ ପ୍ରଶାସନ ଅଧିନ ନୁହେଁ। ଏଣୁ ଅଭିଯୋଗକାରୀମାନଙ୍କୁ ଉପଯୁକ୍ତ ଫୋରମରେ ଅର୍ପିତ କରିବା ପାଇଁ ପରାମର୍ଶ ଦିଆଯାଇଥିଲା।

ସମୁଦାୟ ଘଟଣାରେ ପରିବେଶ ଉପରେ ପ୍ରବଳ ପ୍ରଭାବ ପଡ଼ିବ ବୋଲି ଅଭିଯୋଗକାରୀମାନେ ଯୁକ୍ତି ଉପସ୍ଥାପନ କରିଥିଲେ।

ଉକ୍ତ ସ୍ଥାନରେ କାରଖାନା ବା କମ୍ପାନୀ ପ୍ରତିଷ୍ଠା ହେବା ପୂର୍ବରୁ ଏହା ପରିବେଶ ଉପରେ ପ୍ରତିକୂଳ ପ୍ରଭାବ ପକାଇବ କିମ୍ବା ନାହିଁ ତାହା ତହସିଲ ପ୍ରଶାସନ/ ରାଜସ୍ଵ ବିଭାଗ ଅଧିନ ନୁହେଁ। ଏଣୁ କାରଖାନା ପ୍ରତିଷ୍ଠା ହେବା ପୂର୍ବରୁ ଉକ୍ତ କମ୍ପାନୀ ଜାତୀୟ ସବୁଜ ନ୍ୟାୟାଧିକରଣ ଉପାଦାନ ନିଶ୍ଚୟ ଆଣିବେ।

ଶେଷରେ ଅଭିଯୋଗକାରୀମାନଙ୍କର ଯାହା ଅଭିଯୋଗ ସବୁ ଅଛି ସେସବୁକୁ ଉପଯୁକ୍ତ ଫୋରମରେ ଉପସ୍ଥାପନ କରିବା ପାଇଁ ପରାମର୍ଶ ଦିଆଯିବା ସହିତ କାର୍ଯ୍ୟକ୍ରମ ଶେଷ କରାଯାଇଥିଲା।



ତହସିଲଦାର, ଦର୍ପଣ
 ତହସିଲଦାର, ଦର୍ପଣ
 ଯାଜପୁର
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 Tahasildar, Darpan

~~22~~

Annexure - J/L Separ 153

Translated copy

TAHASIL OFFICE, DARPANA, DHANMANDAL

Letter No. 1669/ dated 12.04.2023

To

1. Sri Bimal Hembram, Son of Nanda Hembram.
2. Sri Biswajit Mohanty, Son of Late Ananta Charan Mohanty
At/PO/PS: Byree, Dist: Jajpur.

Sub: Hearing on the grievance in obedience to the order dated 3.02.2023 passed by the Hon'ble High Court of Orissa in W.P.(C) No 1592 of 2023.

Sir,

In regard to the above and in view of the order dated 3.02.2023 passed by the Hon'ble High Court of Orissa in W.P.(C) No 1592 of 2023 and pursuant to the hearing of your grievance on 15.03.2023 at 3 PM, the details of the report is being sent to you.

Copy of the details of the hearing of grievance petition is attached herewith for your information.

Yours faithfully

Encl: As above;

Sd/- Tahasildar Darpan

Signature of Bimal Hembram

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Tahasildar, Darpan

~~23~~

**DETAILS OF THE HEARING ON THE GRIEVANCE IN OBEDIENCE
TO THE ORDER DATED 3.02.2023 PASSED BY THE HON'BLE HIGH
COURT OF ORISSA, CUTTACK IN W.P.(C) NO.1592 OF 2023**


The hearing on the grievance was held on 15.03.2023 at about 3 PM in the premises of Tahasil office under the Chairmanship of the Tahasildar, Darpan and in the presence of the undersigned in obedience to the order dated 3.02.2023 passed by the Hon'ble High Court, Orissa, Cuttack in W.P.(C) No.1592 of 2023. Notices were issued by the Tahasildar, Darpan to the complainants on 27.02.2023 requesting them to present on the date of hearing i.e. on 15.03.2023. But on the date of hearing i.e. on 15.03.2023 the complaints were present along with their Advocates.

The complainants raised their complaint that after acquisition of land by the IDCO, Odisha, Bhubaneswar on lease, subsequently the IDCO, Odisha handed over the said land to the factories/companies for which causing air pollution in the said area and affect life and make it impossible to manage day to day life of the nearby villagers.

On the above allegation, the Tahasildar, Darpan stated that he has no power/jurisdiction to settle the issue, However, if any company/factory established, the said company/factory has to obtain necessary approval from the Hon'ble National Green Tribunal, failing which the company cannot establish at all.

Further the complainants alleged that the proposes acquisition/leased area of Ac.30.00 where many tribal were staying since last 100 years and evict them without providing proper rehabilitation is not fair.

On the basis of the enquiry report of the Tahasildar, Darpan and Revenue Inspector, Byree, it is ascertained that there is no any tribal community were

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staying on the said area and the proposed acquisition/leased area are free from encroachment.

Further the complainants alleged that the DALMIA CEMENT PLANT boring a Tubewell on the distance of 1 Km on the proposed acquisition/leased area and using the under water for the Cement Plant and if there is another Cement Plant will established, there will be scarcity of water for the local area.

On reply of the above allegation, the Tahasildar, Darpan stated that the Government of Odisha sponsored a scheme namely "Mega Paniyajala Prakalpa" for supply of drinking water at the door step of every household for which water scarcity does not arise on the concerned area. The Tahasil Administration and District Administration have not given any land on lease basis to cement company. The IDCO, Odisha was applied for land on lease basis, their application was forwarded to the District Administration i.e. the Collector, Jajpur after verification and fulfilment of all the criteria as per the O.G.L.S. Act, 1983.

Further the complaints alleged that the proposed area used mainly for grazing of Cows of the concerned area.

On the above allegation, the Tahasildar, Darpan stated that 5% of Gochar land is available for the purpose of grazing cows of the concerned village but the Kissam of land in question is Sarada-3, Sarad-2 and Patita respectively.

Further the complainant alleged that on the proposed leased area, there are many forest animals like Elephant, Peacock, Deer, Percupine, Sambar etc are living.

On the above allegation, the Tahasildar, Darpan stated that if any forest animals living over the leased area for which a Proposed Reserve Forest area

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Tahasildar, Darpan

can be declared by the concerned authority of Forest & Environment Department and the Tahasildar Administration as well as District Administration beyond the jurisdiction to settle the allegation and also advised the complainants to ventilate the grievance before the proper forum for the same.

The complainants alleged that the total event would have cause severe environmental impacts.

On the above allegation, the Tahasildar, Darpan stated that it is not under the control of Tahasil Administration/Revenue Department whether it will adversely affect the environment or not and before the establishment of the factory or company in the said station, the said company must get permission from the Hon'ble National Green Tribunal.

Finally, the program concluded with the suggestion that the complainants should present their grievances in the appropriate forum.

Sd/- Tahasildar Darpana
Dated- 10.04.2023

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Tahasildar, Darpan

ABSTRACT OF FOREST LAND TREE ENUMERATION LIST FOR CONSTRUCTION OF PROPOSED RAIL CORRIDOR IN VILLAGE KADEI UNDER TANGI-CHOUDWAR TAHASIL UNDER CUTTACK FOREST DIVISION IN CUTTACK DISTRICT OF M/s MY HOME INDUSTRIES PRIVATE LIMITED.

TAHASIL NAME:- TANGI-CHOUDWAR

VILLAGE NAME:-KADEI

Sl. No	Name of Tree	Girth 30-59 in cm	Girth 60-89 in cm	Girth 90-119 in cm	Girth 120-149 in cm	Girth 150-179 in cm	Girth 180-209 in cm	Girth 210-239 in cm	Girth 240-269 in cm	Girth 270-299 in cm	Girth 300-329 in cm	Girth 330-359 in cm	Girth 360-389 in cm	Girth 390 & above in cm	Total
1	Bamboo													1	1
2	Bara	2													2
3	Cashew	331													331
4	Khajuri			1											1
5	Neem	1													1
Total-		334	0	1	0	0	0	0	0	0	0	0	0	1	336

[Signature]
05.01.23
TAHASILDAR
TANGI-CHOUDWAR

[Signature]
05.01.23
Revenue
superior
Forester
Safa Section

[Signature]
05/01/23

Rev. Inspector, Uchhapada

[Signature]
05.1.2023
Forest Range Officer
Dalliora Range, Bhubaneswar



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[Signature]
Asst. Conservator of Forests
Cuttack Forest Division

[Signature]
Divisional Forest Officer
Cuttack Forest Division



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<p>प्रतिलिपि के लिए आवेदन की तारीख Date of application for the copy.</p>	<p>स्टाम्प और फोलियो की अपेक्षित संख्या सूचित करने की निश्चित तारीख Date fixed for notifying the requisite number of stamps and folios.</p>	<p>अपेक्षित स्टाम्प और फोलियो देने की तारीख Date of delivery of the requisite stamps and folios.</p>	<p>तारीख, जबकि देने के लिए प्रतिलिपि तैयार थी Date on which the copy was ready for delivery.</p>	<p>आवेदक को प्रतिलिपि देने की तारीख Date of making over the copy to the applicant.</p>
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Annexure - 11

पत्रिका - क
 कार्य नं. - ७७
 पत्रिका नं. - ७७७
 प्रमाणित प्रतिलिपि - १००
 प्रमाणित प्रतिलिपि - १००
 प्रमाणित प्रतिलिपि - १००
 प्रमाणित प्रतिलिपि - १००

१. प्रमाणित प्रतिलिपि - १००
२. प्रमाणित प्रतिलिपि - १००
३. प्रमाणित प्रतिलिपि - १००
४. प्रमाणित प्रतिलिपि - १००
५. प्रमाणित प्रतिलिपि - १००

प्रमाणित प्रतिलिपि		प्रमाणित प्रतिलिपि										प्रमाणित प्रतिलिपि			
क्र. नं.	प्रमाणित प्रतिलिपि	१०	११	१२	१३	१४	१५	१६	१७	१८	१९	२०	२१	२२	२३
१	१	२	३	४	५	६	७	८	९	१०	११	१२	१३	१४	१५

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प्रतिलिपि के लिए आवेदन की तारीख Date of application for the copy.	स्टाम्प और फोलियो की अपेक्षित संख्या सूचित करने की निश्चित तारीख Date fixed for notifying the requisite number of stamps and folios.	अपेक्षित स्टाम्प और फोलियो देने की तारीख Date of delivery of the requisite stamps and folios.	तारीख, जबकि देने के लिए प्रतिलिपि तैयार थी Date on which the copy was ready for delivery.	आवेदक को प्रतिलिपि देने की तारीख Date of making over the copy to the applicant.

पत्र संख्या - १४ पत्र संख्या - १३७
 दिनांक - १४/०८/६७ दिनांक - १३/०८/६७
 जिला - बरगढ़ जिला - बरगढ़

१. प्रतिलिपि कर -
 २. प्रमाणिकता का प्रमाण - प्रमाणिकता प्रमाणिका - प्रमाणिकता प्रमाणिका - प्रमाणिकता प्रमाणिका

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प्रमाणिकता प्रमाणिका प्रमाणिका प्रमाणिका



୧୫୩୧୧୬ କଟାଳୀ ୨୨୦୫ ଡି.ଏ. ଡି. ୩୮୫୦ ୬୨ ରକ୍ଷା ସଂଶୋଧନ ୭ ଡି.ଏ. ୩୮୫୪
 ଗୁଣ ୩୩.୦୦ ୫୨୦ କା ୬୨ ୨୨୩ ୧

କ୍ର. ନମ୍ବର & ବୃତ୍ତନାମ	କିସମ	ରକ୍ଷା									କିସମ ସଂଖ୍ୟା	କିସମ ସଂଖ୍ୟା	କିସମ ସଂଖ୍ୟା	କିସମ ସଂଖ୍ୟା	କିସମ ସଂଖ୍ୟା	କିସମ ସଂଖ୍ୟା
		କିସମ			କିସମ			କିସମ								
		୦	୧	୨	୦	୧	୨	୦	୧	୨						
୧୫	୧୬	୧୭	୧୮	୧୯	୨୦	୨୧	୨୨	୨୩	୨୪	୨୫	୨୬	୨୭	୨୮	୨୯	୩୦	୩୧
X	X				X	X		X	X							
୩୮୫୪ ୨୦୨୪	କଟାଳୀ କଟାଳୀ				୧୫୩୧୧୬	୧୫୩୧୧୬		୧୫୩୧୧୬	୧୫୩୧୧୬							
X	X				X	X		X	X							

Kushranjali Malik
 07.08.24
 COPIED BY ME

COMPARED BY ME
 And found Correct
 Prameeta Sena
 07.08.24
 COMPARER.

[Signature]
 Deputy Collector
 Record Room
 Collectorate, Jaipur

Certified to be true copy
[Signature]
 Section Officer Revenues
 S.L.R. Section
 Collectorate Jaipur
 Authorised U/S 76 of ORM-1964

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[Signature]
 Tahasildar, Darpan

Part II: Land Register of Consolidation operation.

Parisista- Ka

Form No- 66

Units Name- Byree

Tahasil and Tahasil No. Darpana-18

Intersection - 266 Thana & Thana No.

Dist- Jajpur

1. Serial No.-
2. First Part of Consolidation Operation Serial No.
3. Description of First Part of Consolidation Operation of Collum Nos.5 & 6 Odisha Government Khewat No.1.
4. Name and Thana of Mouza: Byree No- 1041
5. Status of the Tenant- Government Mahala
6. New Khata No.1246, Consolidation Khata No.1298

Plot No other than unutilized consolidation plots			An old plot or part of an old plot taken for creation of new Plot					Amount of compensation										
Chaka No	Plot No	Kissam of other than Chaka Plot	From Original Khata	From other than Land lord Khata.	Area	Exchange Rate	value								Total assessed value	Deposit amount	Received amount	
7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25

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District record room- Collectorate, Jajpur

As per direction under Rule-15, Case No.2305/1997, Plot No.4368 measuring an area of Ac.5.00 dec has been recorded in Hal Khata No.590/Ka, Part Plot No.4368/4713

Assessed value of new plot	Total assessed value of all plots of the Khata	Area of new plots	Total area of all new plots of the Khata	Number of Plots, Area & Kissam of non-consolidation plots of the khata			Total area of Anupajogi plots of the Khata	Total area of the Khata	Total payment of Rent & Cess	Payment of water tax	Name and Area of irrigation land	First Part of Consolidation Operation of Column Nos. 34 to 37 the details of the interest of the individual.				Remarks
				Plot No	Area	Kissam						Part-1 of Consolidation Operation	Name of the person	What kind of self-interest	Declared value of the interest	
26	27	28	29	30	31	32	33	34	35	36	37	38	39	40	41	42
				X 4368 3854 X	X 169. 52 X	X Patita X										

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-3A-

Part II: Land Register.

Parisista- Ka

Form No-34 Mouza - Byree Thana No.1041 Tahasil No.18

Intersection -152 Thana: Badachana Tahasil: Darpan, Dist-

1. Serial No.-
2. Name, Address, Caste & Share if any of the Land Lord:
Abada Jogya Anabadi
3. Description of Khewat: Odisha Government Khewat No.1.
4. Khata No:1246
5. Status:

At the time of preparation of Land Register				Payment		
Rent	Cess	Water tax	Total	Fixed rent	Cess amount and payment date	Water tax
6	7	8	9	10	11	12

14- Special requirement if any

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District record room- Collectorate, Jajpur

As per direction under Rule-15, Case No.2305, Plot No.3854 corrected the area and new plot No.3854/5715 recorded in New Khata No.590/Ka

Plot and block Name	Kisama	Area									Propionate of ex-change	Nominal value of land	Value of trees, buildings, well and other things of the land			Special requirement if any at land		
		Chakabandhi Upajogi			Chakabandhi Anupajogi			Total					Details	Value	Compensatory proportionality	Name	Details	Price
		A.	D.	H.	A.	D.	H.	A.	D.	H.								
15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32	33
X 3854 2024(p)	X Patita Padia X				X 161. X	X 52 X		X 161. X	X 52 X									

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Tahasildar, Darpan

COLLECTORATE, JAJPUR

Ph 06728-222001(O) 222330(R) Fax -222087

E-mail: dm-jajpu@nic.in. web site: www.jajpur.nic.in

[Record Room]

Letter No: 15867 /Date: 01.12.2021

To

The Director (Tech)
My Home Industries Pvt. Ltd

Sub: Issuance of certified copies for Hal-Sabik co-relation in respect of Mouza- Byree under Darpan Tahasil.

Ref.: Your office letter No. 7 / dt..30.11.2021

Sir,

With reference to the letters on the subject cited above, I am to intimate that Hal-Sabik kisam of following schedule Govt. land has been verified as per the available Record of District Record room, Jajpur.

SL. No	Hal Khata No.	Hal Plot No.	Kisam	Sabik Khata No.	Sabik Plot No.	Kisam
1	1298	4367	Patita	2024	5593	Patita
2		4368	Patita		3854	Patita
3		4591	Sarada.III		5354	Sarada.III
4		4596	Sarada.II		5255	Sarada.II
5		4600	Patita		4006	Sarada.III
6		4601	Patita		4007	Sarada.III
7		4629	Patita		4024	Patita

This is for your kind information.

True copy attested

*Asst. Conservator of Forests
Cutback Forest Division*

Yours faithfully,

Additional District Magistrate, Revenue
Addl. District Magistrate (REV)
Jajpur



ବନଖଣ୍ଡ ଅଧିକାରୀ ଓ ବନ୍ୟପ୍ରାଣୀ ଚତୁର୍ବ୍ୟାପକ କାର୍ଯ୍ୟାଳୟ, କଟକ ବନଖଣ୍ଡ, କଟକ
OFFICE OF THE DIVISIONAL FOREST OFFICER, CUTTACK FOREST DIVISION
NUAPADA, GHATAKULA, CUTTACK-753010.

Telephone No.06712957611 Control Room-06712340343 Toll Free No-18003457473

E-mail dfo.cuttack@odisha.gov.in

Memo No. 5838 /-5F/Forest Diversion (48/2024)
Dated, Cuttack, the 05 th June, 2024.

To

The Chief Conservator of Forests(WL-II)
O/o the PCCF (WL) & CWLW,
Odisha, Bhubaneswar.

Sub: -

W.P.(C) No. 42 of 2024/EZ (Bimal Hembram & Anr. Vs State of Odisha & Ors.
Before the Hon'ble NGT, Eastern Zone Bench, Kolkata -reg.

Ref:-

Your Memo No. 31.05.2024.

In inviting a kind reference to the memo cited above I am furnishing herewith
the reply of point No. 2 that :

1. The land on which the project is to be set up involves plot No. 4368 (p) having kisam Patita with area Ac.45.19 & Ac8.00. As required by the undersigned, the ADM, Jajpur vide his letter No. 15867 dt. 01.12.2021 has furnished the Sabik Status i.e. Plot No, 3854 with kisam Patita is the corresponding Sabik plot of the Hal plot No. 4368 (details shown in **Annexure-1**).
2. Regarding Railway corridor of the project, the revenue forest land over an area of 4.519 ha has been involved in the project and the said area contains scrub growth and old Cashew plantation which is a regular path of Elephants.
3. As mention in the petition, no water bodies used by the wild animals specially by elephants for drinking and bathing near to the above location are available.

This is for favour of kind information and necessary action.

[Signature]
Divisional Forest Officer
Cuttack Forest Division

Memo No. 5839 Date. 05-06-2024

Copy submitted to the Regional Chief Conservator of Forests, Angul Circle
for kind information and necessary action with reference to Memo No. 6118 dt. 31.05.2024
of the CCF(WL-II) to his address.

True copy attested

[Signature]
Asst. Conservator of Forests
Cuttack Forest Division

[Signature]
Divisional Forest Officer
Cuttack Forest Division

SITE INSPECTION REPORT

1	Name of the project	Forest diversion proposal over 4.519ha of forest area in respect for construction of proposed Rail Corridor in village Kadei under Tangi-Choudwar Tahasil in Cuttack Forest Division.
2	Name of the district/ division	Cuttack District/ Cuttack Forest Division
3	Date of inspection	25.08.2023
4	Name & designation of inspecting officer.	Sri Ajit Kumar Satapathy, OFS, Divisional Forest Officer, Cuttack Forest Division
5	Name & designation of other officers who attend the inspection including the user agency	Sri Abhiram Jena, Range Officer, Dalijora Range. Sri Nilambar Mishra, Deputy General Manager, Liaoning. Sri Deepak Kumar Panda, Deputy General Manager, Projects.
6	Legal status of forest land proposed for diversion	Revenue Forest Land
7	If area required for diversion has been demarcated on the ground	The area required for diversion has been demarcated in the ground by fixing RCC pillars by the User Agency.
8	Item-wise breakup of the forest land proposed for diversion	Enclosed in DP
9	Condition of vegetation and type of forest in applied area.	Eco-value class-IV and Canopy density < 0.4(open forest.)
10	Position of wildlife in general	Monkey, Rabbit, Mongoose, Common Myna, Crow, Wild pig, Cobra, Rat snake, Monitor Lizard, Mouse, Python.
11	Whether the applied area is involved with any eco-sensitive zone/ national park/ sanctuary	Does not form part of any Eco-sensitive zone/National Park/Wildlife Sanctuary
12	No. of trees to be felled and its impact on the eco-system	Enclosed in DP
13	Details of broken up area and reclamation done, if any (mining cases)	Not Applicable
14	Position of displacement of people and adequacy of rehabilitation, if any.	Not applicable.
15	Position of rare & endangered species available & importance of area from eco-social point of view	There is no rare and endangered species available over the applied area.
16	Non-Forest land used in the project and non-forest land selected for compensatory Afforestation is included in the DLC report or not.	0.271 Ha. Non-forest land used in this Project. Non-forest land of 4.654 ha has been identified in village-Chotapadagaon, Tahasil- Tangi-Choudwar of Dist- Cuttack for Compensatory Afforestation and it is not included in the DLC report.
17	Suitability of the identified non-forest land/ degraded forest Afforestation.	The non-forest land identified for Compensatory Afforestation is suitable for taking up Plantation.
18	Violation of Forest (Conservation) Act, 1980. If any & action taken there -on.	No

True copy attested

Arun
Asst. Conservator of Forests
Cuttack Forest Division

[Signature]
Divisional Forest Officer
Cuttack Forest Division